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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 13 /2015-2020 New Delhi, Dated: 12 July , 2021

Subject: Amendment of Policy conditions of Chapter-48 of ITC (HS), 2017, Schedule-I (Import Policy).

S.O.(E): In exercise of powers conferred by Section 3 and Section 5 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the following Policy Conditions of Chapter-48 of ITC (HS) 2017, Schedule – I (Import Policy) as under:

Existing Policy Condition	Revised Policy Condition
I(I) Import of Water-mark Bank Note Paper may be made, without an import licence, by the Note Printing Presses of the Government of India, namely, Currency Note Press, Nasik; Bank Note Press, Dewas both units of Security Printing and Minting Corporation of India Limited (SPMCIL); Bharatiya Reserve Bank Note Mudran Ltd.(BRBNMPL) units in Mysore, Salboni and Bangalore, subject to submission of a certificate of import from the Head of units and with actual user condition.	Import of Water-mark Bank Note Paper may be made, without an import licence, by the Note Printing Presses of the Government of India, namely, Currency Note Press, Nasik; Bank Note Press, Dewas both units of Security Printing and Minting Corporation of India Limited (SPMCIL); Bharatiya Reserve Bank Note Mudran Private Ltd.(BRBNMPL) units in Mysore, Salboni and Bangalore, subject to submission of a certificate of import from the Head of units and with actual user condition.
(II) The importer shall furnish quarterly returns of the quantity and value of the imports made by him to the Ministry of Finance for the quarters ending 30th June, 30th September, 31st December and 31st March of each financial year, within 30 days of the close of the quarter concerned	-Deleted-



Effect of the Notification: The name of BRBNMPL as appearing in Policy Condition 1(I) of Chapter 48 of ITC HS 2017, Schedule-I (Import Policy) is corrected to read as Bharatiya Reserve Bank Note Mudran Private Ltd. Policy Condition 1(II) of Chapter-48 of ITC(HS) 2017, Schedule-I (Import Policy) is deleted as a step towards reducing compliance burden.

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)

Director General of Foreign Trade& Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/37/AM-20/PC-2[A]./Part-I/e-28076)